

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.501

Service Tax Appeal No. 89146 of 2018

(Arising out of Order-in- Original No. 89-92/VR/COMMR/ME/2018-19 dated 11.07.2018 passed by the Commissioner of GST & CX, Mumbai East)

**M/s Gartner India Research And
Advisory Services Private Limited**

.....Appellant

VERSUS

C.C.G.ST., Mumbai East

.....Respondent

9th Floor, Lotus, Parel,
Lotus, Infocentre, Near Parel Station,
Parel East, Mumbai
Maharashtra-400012

APPEARANCE:

Mr. Parth Parikh, Advocate for the Appellant
Shri Dilip Shinde, Assistant Commissioner Authorised Representative for
the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/85795 / 2021

Date of Hearing: 10.03.2021

Date of Decision: 10.03.2021

PER: SANJIV SRIVASTAVA

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the

issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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